

FORM A

PUBLIC ANNOUNCEMENT

[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF ULTRA DRYTECH ENGINEERING LTD.

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	ULTRA DRYTECH ENGINEERING LTD.
2.	DATE OF INCORPORATION	10-09-1986
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	REGISTRAR OF COMPANIES UNDER THE COMPANIES ACT, 1956
4.	CORPORATE IDENTITY NUMBER/ LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	CIN: U28920MH1986PLC040875
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	502, 5 TH FLOOR, CITI POINT, RAJARSHI SHAHU MAHARAJ ROAD, ANDHERI (EAST), MUMBAI – 400 069.
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	06-03-2017
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	180 DAYS AFTER COMMENCEMENT OF INSOLVENCY RESOLUTION PROCESS WHICH IS 3 RD SEPTEMBER, 2017
8.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	MR. LALIT LAXMINARAYAN BAJAJ ADDRESS: 525, THE SUMMIT BUSINESS BAY, BEHIND GURU NANAK PETROL PUMP, OFF ANDHERI KURLA ROAD, NEAR W.E. HIGHWAY,

		ANDHERI (E) EMAIL ADDRESS: lalit@llbco.in REGISTRATION NUMBER: IBBI/IPA-001/IP-00159/2016-17/1237
9.	LAST DATE OF SUBMISSION OF CLAIMS	21-03-2017

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against Ultra DrytechEngineering Ltd. On 6th day of March, 2017.

The creditors of Ultra Drytech Engineering Ltd., are hereby called upon to submit a proof of their claims on or before 21st day of March, 2017 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : S/d

Date and Place :